

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4900
ANSWERED ON:20.12.2002
EXCESS EXPENDITURE OF BUDGETARY GRANTS OF STATES
K. MALAISAMY;SRIPRAKASH JAISWAL

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have decided not to regularise the excess expenditure of budgetary grants incurred by various States;
- (b) if so, the reasons therefor;
- (c) the States which have incurred excess grants and the quantum of excess expenditure by each of them;
- (d) whether the State Government have strongly protested such a policy of the Government; and
- (e) if so, the reaction of the Union Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO V.ADSUL)

(a) to (e): Expenditure incurred by States under various grants are available in the Budget documents of the State Governments and are governed by the budgetary limits provisioned for, by the respective State Governments. Government of India releases to States grants-in-aid, such as Local Bodies grants, Non-Plan Revenue Deficit grants, CRF and Upgradation grants to supplement the efforts of States thereto.

The releases made by Government of India are guided by the respective guidelines governing the releases of these grants-in-aid to States. Therefore the entire expenditure incurred by the States may not be eligible to be met fully by the Government of India from under its allocations for these grants-in-aid.